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ITEM NO.4

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15465/2008  
(Arising out of impugned final judgment and order dated 21/04/2008  
in CMWP No. 7885/2008 passed by the High Court Of Judicature at  
Allahabad)

STATE OF U.P. & ANR.

Petitioner(s)

VERSUS

BAJAJ HINDUSTAN LIMITED & ORS.  
(with office report for direction)

Respondent(s)

WITH

SLP(C) No. 15694/2008

(With Office Report for Direction)

T.P.(C) No. 614/2008

(With Office Report for Direction)

Date : 28/04/2017 These petitions were called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE J. CHELAMESWAR

HON&#39;BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Aarohi Bhalla, Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

Mr. Aishwarya Pathak, Adv.

Mr. Manvendra Verma, Adv.

Mr. Sanjay Sharawat, Adv.

Ms. Anushree Menon, Adv.

Mr. Vikas Mehta, Adv.

Mr. Narender, Adv.

For Respondent(s) Mr. P.S. Patwalia, ASG

Mr. Merusagar Samantary, Adv.

Ms. Akanksha Kaul, Adv.

Ms. Lhingneivah, Adv.

Ms. Viddusshi, Adv.

Mr. Raj Bahadur, Adv.

Ms. Sushma Suri, Adv.

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Mr. Parag Tripathi, Sr. Adv.

Mr. Sanjiv Kumar Singh, Adv.

Ms. Ruby Singh Ahuja, Adv.

Mr. Utsav Trivedi, Adv.

Mr. Harsh Trivedi, Adv.

Mrs Manik Karanjawala, Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

Mr. Vishwajit Singh, Adv.

Mr. Ravi Prakash Mehrotra, Adv.

Mr. Sumit Goel, Adv.

Mr. Tanuj Agarwal, Adv.

M/s. Parekh & Co., Adv.

UPON hearing the counsel the Court made the following

O R D E R

List the matters after summer vacation.

T.P.(C) No. 614/2008

Learned counsel for the petitioner seeks permission  
to withdraw the transfer petition. Permission is granted.

The transfer petition is dismissed as withdrawn in terms of  
the signed order.

(DEEPAK MANSUKHANI) (RAJINDER KAUR)

AR-cum-PS Court Master

(Signed order is placed on the file)

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IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION(C) No(s). 614 of 2008

West U.P. Sugar Mills Assoc. & Ors. ...Petitioner(s)

Versus

State of U.P. & Ors. ...Respondent(s)

O R D E R

Learned counsel for the petitioner seeks permission to withdraw the transfer petition. Permission is granted. The transfer petition is dismissed as withdrawn.

â¬ |.....J.

(J. CHELAMESWAR)

â¬ |.....J.

(S. ABDUL NAZEER)

NEW DELHI

April 28, 2017.